

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.233-I A/731(AHM)2024  
in  
**C.P.(IB)/167(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s

Anirudha Bhuwalka PG to AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Mr. Rakesh Gupta, Adv.

For the Respondent : Ms. Prachti Shah, Adv. Mr. Manit Wadhwa, Adv.

**ORDER**

**IA/731(AHM)2024**

Learned Counsel for the respondent appeared and sought time as she has not filed reply as Personal Guarantor was travelling abroad. It is observed that even though the RP was appointed and copy of report served, after filing of this application, therefore respondent was having full knowledge. No further opportunity will be granted to file reply. None present for the applicant financial creditor.

List for further consideration on 20.06.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**